

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 408/2003

Dated Thursday this the 3rd day of July, 2003.

C O R A M

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.Zulfikar Ali
Kunnamgalam
Kiltan Island.
Union Territory of Lakshadweep.

Applicant.

(By advocate Mr.P.Santhosh Kumar)

Versus

1. Union of India represented by the
Secretary to Government of India
Department of Education
Ministry of Human Resources Development
New Delhi.
2. The Administrator
Union Territory of Lakshadweep
Kavaratti.
3. The Director of Education
Union Territory of Lakshadweep
Kavaratti.

The application having been heard on 3rd July, 2003, the Tribunal on the same day delivered the following:

ORDER

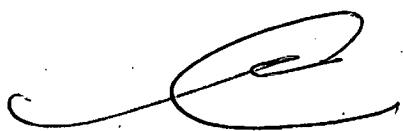
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

When the matter came up for hearing on admission, the learned counsel of the applicant submitted that the applicant be permitted to withdraw the OA without prejudice to the applicant's right to seek appropriate remedy in respect of the same issue later on, with necessary documents. The learned counsel for the respondents states that he has no objection in permitting the OA to be withdrawn with that condition.

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2. On the basis of the above submissions, the OA is dismissed as withdrawn without prejudice to the applicant's right to air his grievance, if any, in accordance with law.

Dated 3rd July, 2003.



K.V. SACHIDANANDAN
JUDICIAL MEMBER



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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